

ITEM NO.29

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
No.6538/2015

(Arising out of impugned final judgment and order dated 28/08/2014
in CRLA No. 2394/1985 passed by the High Court Of Judicature at
Allahabad)

SUDHIR AND ORS

Petitioner(s)

VERSUS

STATE OF U P

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 01/05/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Ajay Veer Singh, Adv.
Mr. R. K. Verma, Adv.
Mr. Atul Agrawal, Adv.
Ms. Divya Garg, Adv.
Mr. U.R.Bokadia, Adv.
Mr. Rakesh Kumar Khare, Adv.
For Mr. Mohd. Irshad Hanif, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Hearing expedited.

(Jayant Kumar Arora)
Sr. P.A.

(Sneh Bala Mehra)
Assistant Registrar